

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

OA. 350/857/2019

Date of order: 23.07.2019

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

1. Mukesh Kumar Verma, son of Ram Birendra Prasad, aged about 36 years, residing at Railway Quarter No. 23A/5, Chartalla, New Building, Ambagan, Post Office and District- Burdwan East- 713101.
2. Dilip Shah, son of late Munshi Shah, aged about 57 years, residing at Railway Quarter No. 320/BC, Ambagan, Burdwan East- 713101.

.....Applicants.

-versus-

1. Union of India, through the General Manager, Eastern Railway, Fairlie Place, Kolkata- 01.
2. The Divisional Railway Manager, Eastern Railway, Howrah Division, Howrah- 711101.
3. The Sr. Divisional Engineer, Eastern Railway, Howrah Division, Howrah- 711101.
4. The Sr. Section Engineer (P.Way), East, Eastern Railway, Burdwan- 713101.

.....Respondents.

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. K. N. Bhattacharya, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

This application has been filed to seek the following reliefs:

"8(a) An order do issue directing the respondents to consider the candidature of the applicants and thereby to include the names of the applicants in the list of suitable Track maintainer-II for selection to the post of Track Maintainer-I published by the respondent No. 4 on 06.05.2019.

(b) Costs and incidentals.

(c) Such further order/orders and/or direction/directions as your lordships deem fit and proper."

2. Heard Id. Counsel for both sides and perused the materials placed on record.

3. Ld. Counsel for applicant submits that the applicant no. 1 and 2 had preferred representations on 13.05.2019 respectively, in regard to review of trade test result and further the applicant no. 1, on 23.05.2019, had preferred a reminder to his appeal dated 13.05.2019 before the Respondent No. 2, but till date none of representations have been disposed of by the respondent authorities.

4. Ld. Counsel for applicants also submits that he would be satisfied if a direction is given to the Respondent No. 2 or any other competent authority to dispose of the representations of the applicants dated 13.05.2019 in a time bound manner.

5. Therefore, without entering into the merits of the matter, we dispose of the OA with a direction upon the concerned respondent no. 2 or any other competent authority to consider and dispose of the

representation of the applicant within a period of 2 months from the date of receipt of copy of this order. The decision will be taken be communicated to the applicant immediately thereafter.

6. The O.A. is accordingly disposed of. No costs.

(Dr. Nandita Chatterjee)

Member (A)

(Bidisha Banerjee)

Member (J)

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